

- (4) Identification of beneficiaries must involve the people's representatives much more closely;
- (5) Efforts to improve the linkages through identifying bodies at district level for this purpose or the establishment of District Supply and Marketing Societies;
- (6) Increasing the coverage of women beneficiaries to 30%;
- (7) Initiating a new scheme for the proper coordination of the training effort through the establishment of Composite Rural Training and Technology Centres;
- (8) The administrative set up at block, district and State levels should be streamlined and strengthened wherever necessary. A High Level Committee was also appointed to review the existing administrative arrangements for implementation of rural development programmes. The Committee has submitted its report which is under examination;
- (9) Improvement in the functioning of banks, particularly at the grass-root level;
- (10) Creating a better climate of awareness of beneficiaries and their proper organisation;
- (11) A greater involvement of voluntary agencies for implementation of IRDP schemes, including TRYSEM, to enable new types of family oriented projects to be implemented in a most effective manner;
- (12) A new system of concurrent evaluation of the basis taking up 36 districts, 72 blocks and from each block a group of 10 current beneficiaries and 10 beneficiaries who received assistance two years ago, per month has been

introduced to have a closer monitoring of the programme.

- (13) The poverty line has been kept at Rs. 6400. The income of the assisted families is to be raised to this level;
- (14) For identification purposes, the cut off point has been raised to Rs. 4800 per family. However, all the families with income upto Rs. 3500 have to be covered before taking up families with higher income.

**Advertisements on noodle variety fast foods**

994. SHRIMATI USHA CHOU-DHARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware of increasing advertisements of noodle variety fast foods urging the mothers to adopt them for children;

(b) whether Government have ascertained the ingredients of these processed foods flavour-full bottled sauces etc. before permitting the advertisements on the T.V.; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A. K. PANJA): (a) Yes, Sir.

(b) and (c) Doordarshan accepts only such advertisements as are permitted by the Code for Commercial Advertisements prescribed for Television.

**Supply of rice to Andhra Pradesh for floods relief**

995. SHRI MULLAPPALLY RAMA-CHANDRAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the grant of 50,000 tonnes of rice to Andhra Pradesh, announced by the Prime Minister on his visit to the State after recent floods, was a suo-moto grant; and

(b) if not, whether the State Government is expected to pay for the said relief?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) and (b) The State Government had requested for allotment of additional 50,000 tonnes of rice for the Public Distribution System. The Prime Minister sanctioned allotment of this additional quantity which has been released to the State Government on normal terms.

#### Constitution of National and State Labour Committees

996. SHRI BASUDEB ACHARIA : Will the Minister of LABOUR be pleased to state :

(a) whether Government have decided to amend Industrial Dispute Act of 1947 in order to constitute National Labour Committee and State Labour Committees; and

(b) if so, whether almost all Central Trade Unions have sharply reacted and opposed this move of the Government at the recently held Labour Standing Council meeting?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) and (b) Some proposals for amendment to the Industrial Disputes Act, 1947 including the proposal for setting up of Industrial Relations Commissions/High Powered Tribunal both at the Centre and in the States were considered by the Standing Labour Committee at its meeting held on 22nd and 23rd September, 1986. There was wide range of exchange of views from the members

of the Committee, representing workers, employers and the Government. It was recognised that the existing disputes settlement mechanism and structures need substantial change and the Government may keep in mind the various view-points expressed in the Committee while formulating its final proposals in this regard. The Government has not taken a decision in the matter.

#### Production loss in Steel Plants

997. SHRI PURNA CHANDRA MALIK :

SHRI M. RAGHUMA REDDY :

SHRI SUBASH YADAV :

SHRI DHARAM PAL SINGH MALIK :

Will the Minister of STEEL AND MINES be pleased to state :

(a) the quantum of production loss in Bokaro, Durgapur and Alloy Steel Plants due to power restrictions by the Damodar Valley Corporation in 1986-87, month-wise and Plant-wise;

(b) how Government and Steel Authority of India Limited are going to apportion the loss of steel production in these plants between Damodar Valley Corporation and the steel plants;

(c) whether the Damodar Valley Corporation will be asked to compensate the SAIL, if not, the reasons therefor; and

(d) the steps Government propose to take to meet the situation and avoid such loss to the steel plants?

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT) : (a) The month-wise production loss of saleable steel at Bokaro and Durgapur Steel Plants and of ingot steel at Alloy Steel Plant, Durgapur, in 1986-87 so far, mainly on account of power drawal restrictions imposed by Damodar Valley Corporation (DVC) has been as under :—